

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE FOURTEENTH DAY OF November ~~DECEMBER~~ 1986

Present : Hon'ble Shri Ch. Ramakrishna Rao ... Member (J)

Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATION NO . 1664/86 (F)

Smt. Shantamma  
wife of Nagappa,  
Ullekashi of Kashwapur,  
Hubli.

Uchhalavva	)	daughters of Nagappa	
	)		
Renuka	)	Ullekashi, minors by	
	)		
Saroja	)	their next friend	
	)		
Radhabai	)	mother Applicant No.1	... Applicant

(Shri Umesh R. Malimath ... Advocate)

v.

The Secretary,  
The Railway Board,  
Government of India,  
New Delhi.

The General Manager,  
South Central Railway,  
Secunderabad (A.P.)

The Additional Chief Mechanical Engineer, A.C.M.E.S. Office, S.C.Railways, Hubli.	... Respondents
--	-----------------

(Shri M. Srirangaiah ... Advocate)

This application came up for hearing before this Tribunal today.

Hon'ble Member (J) made the following:-

ORDER

The first applicant is the widow of one Shri Nagappa who worked as fitter UBL Ticket No.172, Machine Shop in Indian Railways, South Central Railway (SCR), Hubli. Shri Nagappa died on 10.1.1982. The prayer of the applicant in this application is two-fold: (1) that she as the widow of an ex-employee of SCR is entitled to a suitable job under SCR (Respondent) and (2) that all the monetary benefits

due to her after the death of Shri Nagappa have not yet been paid to her by Respondent 2.

2. Regarding the first prayer she has also alleged that several others whose husbands passed away after her husband have already got jobs and her case has not so far been considered. She has not given details of such appointments.

3. We, however, direct the Respondent 2 to examine the correctness of the allegation made by the first applicant and if she is entitled to or deserves to be considered for any suitable job under SCR the same may be done, within two months from the date of receipt of this order.

4. Regarding prayer No.2 Respondent 2 is directed to look into the matter immediately and settle all claims due to the first applicant within two months.

5. The application is disposed of subject to the directions given above.

Ch. D. M. H. S. L.

MEMBER (J)

  
MEMBER (A) 14-10-1980

bsv

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\*\*\*\*\*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 15 JUL 1988

CONTEMPT  
PROCEEDINGS  
(CIVIL)

APPLICATION NO.

56

IN APPLICATION NO.

1664/86(F)

88

W.P. NO.

Applicant(s)

Smt Shantamma & 4 Ors

To

1. Smt Shantamma

2. Kum Uchalavva

3. Kum Renuka

4. Kum Saroja

5. Kum Radhabai

(Sl Nos. 1 to 5 -

C/o Shri Umesh R. Malimath  
Advocate  
No. 4, 3rd Cross  
Vasanthanagar  
Bangalore)

6. Shri T.P. Kurmare  
Advocate  
No. 4, 3rd Cross  
Vasanthanagar  
Bangalore

Respondent(s)

v/s The Secretary, Railway Board, New Delhi & 2 Ors

7. The Secretary

Railway Board

Rail Bhavan

New Delhi - 110 001

8. The General Manager

South Central Railway

Secunderabad

(Andhra Pradesh)

9. The Additional Chief Mechanical Engineer

A.C. M.E.S. Office

South Central Railway

Hubli

10. Shri M. Sreerangaiah

Railway Advocate

3 (Near Sree Lodge)

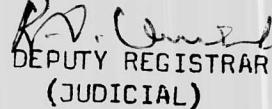
10th Cross, Cubbonpet

Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STRAIGHT ORDER/INTERIM ORDER  
Contempt passed by this Tribunal in the above said application(s) on 30-6-88.

Encl : As above

  
DEPUTY REGISTRAR  
(JUDICIAL)

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

Smt Shantamma & 4 Ors

T.P. Kurmare

V/s The Secy, Railway Board, New Delhi  
Order Sheet (contd) & 2 Ors

M. Sreerangaiah

CE 56/88

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

KSP/LHAR : 30.6.88

order

The petitioner by Shri T.P. Kurmare and respondents by Shri M. Sreerangaiah.

Counsel for the petitioner files a memo enclosing a copy of the order of this Tribunal dated 14-11-1986.

Counsel for the respondents files a memo enclosing a copy of the communication dated 29-6-1988 addressed to the petitioner.

We are satisfied that the respondents have complied with the order made by this Tribunal on 14-11-1986 in letter and spirit. If that is so, the Contempt of Court proceedings are liable to be dismissed. We, therefore, drop the Contempt of Court proceedings. But in the circumstances of the case, we direct the parties to bear their own costs.



Sd/-

VICE CHAIRMAN

Sd/-

MEMBER (A)

TRUE COPY

*R.N. Venkatesh*  
DEPUTY REGISTRAR (JD)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE